

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-509(PB)/2017

In the matter of:

American Express Banking Corporation

...Applicant.

v.

Jambu Kints Pvt. Ltd.

...Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Order delivered on 30.11.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner

Mr. Reopansh Purohit, Adv. with
Mr. Dipender Singh, AR.

Respondent

ORDER

Learned counsel for the financial creditor is present and represents that the order dated 20.11.2017 was passed by the ^{Hon'ble} Principal Bench for issuing notice upon the corporate debtor and to this effect the petitioner was to file the necessary affidavit of service. Taking into consideration the said representation a week's time is granted to the financial creditor to file the affidavit of service. Post the matter on 11th December, 2017.

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER(JUDICIAL)

KCS